

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

23.04.2012

OA No. 220/2012

Mr. Amit Mathur, Counsel for applicant.

This OA is filed as the applicant was declared unfit in the medical test conducted on 31.01.2012. The medical certificate has not been placed on record. Learned counsel for the applicant submits that he has moved an application under the Right to Information Act to obtain the copy of the medical test but the same has not been supplied to him.

Learned counsel for the applicant submits that he may be permitted to file a representation and the same may be considered by the respondents. We allow the request of the applicant. The applicant is at liberty to file the representation. If the representation is filed, in that eventuality, the respondents are expected to consider the same in accordance with the provisions of law.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

ahq

K. S. Rathore
(Justice K.S.Rathore)
Member (J)